

(b) if so, whether the Prime Minister has expressed a desire that these Panchayat elections should be contested not on party basis,

(c) if so, whether an all-party consensus should be arrived at for avoiding party conflicts at the lowest stratum of our society, and

(d) if so whether the Government will make an effort for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) This Ministry has no information as to whether Panchayat elections are going to be held very soon in the States where these are due

(b) to (d) According to report which appeared in the Press the Prime Minister told the Chairman and Members of the committee on panchayati Raj Institutions when they called on him that elections to panchayats should be held regularly and as far as possible efforts should be made to achieve unanimity. Party politics should be kept out from Panchayati Raj bodies and decision arrived at by consensus. As the Committee on Panchayati Raj Institutions has been constituted to enquire into the working of Panchayati Raj Institutions and to suggest measures to strengthen them so as to enable a decentralised system of planning and development to be effective they will no doubt consider the Prime Minister's above views and make suitable recommendations in this regard in their report to be submitted to Government

Rural Development Programme

6203 SHRI PRASANNBHAI MEHTA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that the Planning Commission has set up a voluntary participation group for

rural development to evolve a strategy for active and meaningful participation by voluntary agencies in rural development programmes,

(b) if so its main functions,

(c) to what extent it has helped in the rural growth,

(d) whether they have recommended any measures so far, and

(e) whether their recommendations will be taken into consideration while formulating the next five year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Yes Sir

(b) The terms of reference for the group are—

(1) To identify and spell out with a view to utilise optionally, the role and participation of voluntary agencies—

(a) in preparation of plans for Rural Development

(b) in implementation of Rural Development Plans

(2) To recommend machinery in the Central and State Governments for assisting voluntary agencies and for earmarking funds for the purpose

(c) The recommendations of the group are awaited

(d) No Sir

(e) Yes, Sir

श्रीमती की उत्पत्तन लागत

6204. श्री गंगा कान्त सिंह : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने 1971-72 के बाद चीनी पर उत्पादन-शुल्क संबंधी कोई अध्ययन या सर्वेक्षण कराया है; और

(ख) वर्ष 1971-72 से 1977-78 की अवधि के दौरान चीनी की उत्पादन लागत में कितनी वृद्धि हुई है ?

हृवि और सिचाई मंत्रालय में राज्य मंत्री (श्री बानू प्रताप सिंह) : (क) 1971-72 के बाद किसी खास उद्देश्य से चीनी पर उत्पादन शुल्क के बारे में कोई विगिष्ट अध्ययन अथवा सर्वेक्षण नहीं किया गया है। लेवी और खुली बिक्री की चीनी पर 1-10-71 से लागू उत्पादन शुल्क की दरें संलग्न विवरण में दी जाती हैं।

(ख) 1971-72 के दौरान चीनी के उत्पादन की भारत घासत लागत 156.44 रुपये प्रति क्विंटल थी और 1977-78 मौसम के लिए इसका अनुमान लगभग 220 रुपये प्रति क्विंटल लगाया गया है।

विवरण

अवधि	लेवी चीनी पर उत्पादन शुल्क की दर	खुली बिक्री की चीनी पर उत्पादन शुल्क की दर
1-10-71 से 30-11-72 तक	30%	समूची चीनी पर
1-12-72 से 14-12-73 तक	26%	30%
15-12-73 से 28-2-75 तक	20%	37.50%
1-3-75 से 2-8-76 तक	20%	45%

अवधि	लेवी चीनी पर उत्पादन शुल्क की दर	खुली बिक्री की चीनी पर उत्पादन शुल्क की दर
3-8-76 से 31-10-76 तक	15%	45%
1-11-76 31-12-76 तक	15%	41.50%
1-1-77 से 15-11-77 तक	15%	45%
16-11-77 से 28-2-78 तक	12½%	27½%
1-3-78 से 14-3-78	12½% × 5% मूल शुल्क	27½% + 5% मूल शुल्क
15-3-78 इस से आगे	11% + 5% मूल शुल्क	27½% + 5% मूल शुल्क

Rehabilitation of Refugees in Kashmir

6205. SHRI D. B. CHANDRE GOWDA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the details regarding the question of rehabilitating the two lakh refugees of 1947 conflict in the State of Kashmir;

(b) whether it is a fact that the Finance Minister of Jammu and Kashmir has stated in the Assembly of Jammu and Kashmir that the Central Government is not in mood to discuss it; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR):

(a) 1. Payment of ex-gratia grant